GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 2391
TO BE ANSWERED ON 08/08/2025

CORRUPTION IN MGNREGA

2391 Shri Shaktisinh Gohil:

Will the Minister of Rural Development be pleased to state:

(a) whether any FIR has been lodged in the year 2025 in Dahod B Division Police Station in Dahod District of Gujarat regarding corruption in MGNREGA;
(b) if so, the details of the person who lodged this FIR in the police station;
(c) the reason as to why the case has not been investigated by the CBI;
(d) whether Government has conducted any investigation on its part into this matter; and
(e) if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a) to (c): As per the information furnished by the Government of Gujarat details of FIRs lodged in Dahod District are given below:

Sr. No.	FIR No.	Officer Name (Who Lodged the FIR)	Officer Designation
1	11821053250489/2025	Shri. B.M.Patel	Director, DRDA, Dahod
2	11821053250609/2025	Shri. S.V.Bambharoliya	Director (I/C), DRDA, Dahod
3	11821053250617/2025	Shri J.G. Ravat	Deputy Chitnish, DRDA , Dahod

Government of Gujarat has also informed that ten teams have been formed to conduct inquiries into works mentioned in FIR in Devgad Baria and Dhanpur talukas of Dahod district.

(d)&(e): The implementation of the Mahatma Gandhi NREGS is the responsibility of the respective State/UT Governments. As and when any specific complaints regarding corruption in the implementation of the schemes in States/UTs are received in the Ministry same are got inquired into through State/UTs or by Central Teams. The Ministry also regularly reviews the performance of the scheme's implementation in States/UTs through various means, such as Mid-Term Reviews, Labour Budget meetings, Labour Budget revision meetings, and programme review meetings. National Level Monitors, Common Review Missions, and officials from the Ministry also visit States/UTs at regular intervals to assess the implementation of the scheme. Additionally, Social Audit and the Ombudsperson mechanisms have been established to redress grievances and ensure the scheme is implemented as per the provisions of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005.

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